

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 370/GT/2025 along with I.A. No.37/2026

Subject : Petition for determination of tariff for the 2024-29 period for the Ghatampur Thermal Power Station (3x660 MW) from COD of Unit-I (i.e., 12.12.2024) till 31.3.2029.

Petitioner : Neyveli Uttar Pradesh Power Limited

Respondent(s) : UPPCL and Anr.

Date of hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K. Ganesan, Advocate, NUPPL
Ms Ritu Apurva, Advocate, NUPPL
Ms. Pragya Pushkar, Advocate, NUPPL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL

Record of Proceedings

The matter was called out for a hearing through hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that Unit-II of the generating station has achieved COD, and requested for an interim tariff for the same, which is stated to be lower than the interim tariff that was determined for Unit-I and, thus, is in the interest of the beneficiaries. He further submitted that an Interlocutory Application (IA No. 37 of 2026) has been filed seeking amendment of the Petition for inclusion of Unit-II and for the grant of interim tariff. The learned counsel also submitted that although the earlier directions provided liberty for filing of a separate Petition, considering that the tariff period is the same and similar practice has been followed in respect of other generating stations, the present amendment has been sought to avoid multiplicity of proceedings.

3. In response to a specific query of the Commission regarding the commissioning of Unit-III, the learned counsel for the Petitioner submitted that the same is expected to be achieved by June/July 2026.

4. The learned counsel for the Respondent, UPPCL, sought liberty to file its reply, post-consolidation and amending the Petition upon COD of the generating station.

5. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to furnish the following additional information, on or before **22.5.2026**, after serving a copy to the Respondents:



- i) *All the tariff forms in the prescribed MS Excel format as per the 2024 Tariff Regulations, along with the corresponding PDF version;*
- ii) *Proper and legible PDF format of the submission, as several pages thereof are either illegible or blank (For E.g. pages 493 to 558 are blank).*

6. Considering the submissions of the learned counsel for the Petitioner, the Commission, reserved orders with regard to the prayer of the Petitioner for the grant of interim tariff for Unit-II of the generating station, in terms of the 2024 Tariff Regulations.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

